- (b) the results so far achieved; and
- (c) the steps taken to settle the issue early?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) to (c) Further steps to resolve the Narmada dispute are under active consideration. Efforts will be continued to find out a satisfactory settlement by negotiations.

## . U S. Export-Import Bank Loan to India

1365. DR. BHAI MAHAVIR: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the U. S. Export-Import Bank has recently authorised a \$ 20 million credit for India to finance the purchase of U. S. capital equipment and related services; and
- (b) if so, what are the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) The credit will be repayable over a period of 15 years including a grace period of 3 years with 6 per cent interest and a commitment fee of ½ per cent. Capital equipment, such as earthmoving and construction equipment, mining and drilling equipment etc., initial spare parts and related services, as well as some quantity of components for the manufacture of diesel locomotives are likely to be purchased under this credit.

1366. [Transferred to the 26th August, 1968.]

## FINANCIAL RELIEF TO ANDHRA PRADESH

1367. SHRI SANDA NARAYAN-APPA: Will the Minister of FINANCE be pleased to state:

(a) the amount of Central aid that was asked for by the Government of 4-32 R. S./68

 Andhra Pradesh towards relief works for 1968-69; and

(b) the amount that has since been sanctioned for the purpose and the amount that has been released till now by the Central Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The State Government were initially considering a relief programme involving an expenditure of approximately Rs. 17 crores during 1968-69. However, in the latest communication received from the State Government, the requirement of funds has been placed at Rs. 7.08 crores.

(b) A ceiling on expenditure of Rs. 6.50 crores has already been communicated to the State Government, for purposes of Central assistance under the pattern in force. As against this ceiling, an amount of Rs. 4 crores has already been released to the State Government.

## DISPOSAL OF FLATS ON HIRE-PUR-CHASE BASIS

1368. SARDAR RAM SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that the Delhi Development Authority has decided to dispose of some two/three roomed flats on hire-purchase basis;
- (b) whether different terms of payment have been fixed for the flats at Safdarjang. Naraina and Greater Kailash; and
- (c) if so, the terms of payment, and the reasons for variation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

- (b) Yes.
- (c) In Safdarjang and East of Kallash residential schemes, the applicant is to pay 50 per cent of the total price on